

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 501
TO BE ANSWERED ON 06th FEBRUARY, 2017

BAN ON IMPORT OF CHINESE TOYS

501. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has imposed a ban on the import of toys from China due to the reported toxic contamination which is harmful to children;
- (b) if so, the details thereof indicating the period for which the said ban has been imposed; and
- (c) the steps taken/being taken by the Government to prevent such imports and also to protect the indigenous industry?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a) to(c) : Import of Toys is “free” subject to prescribed standards. Import of Toys (all items under EXIM Codes 9503 0010, 9503 0020, 9503 0030 and 9503 0090) are permitted freely when accompanied by the following two types of certificates:

- (i) A certificate that the toys being imported conform to the standards prescribed in
 - (a) ASTM F963 or
 - (b) ISO 8124 (Parts I-III) or
 - (c) IS 9873 [Parts I-III] or
 - (d) EN 71;and

(ii) A Certificate of Conformance from the manufacturer that representative sample of the toys being imported have been tested by an independent laboratory which is accredited under International Laboratory Accreditation Cooperation (ILAC) Mutual Recognition Arrangement (MRA) and found to meet the specifications indicated in (i) above. The certificate would also link the toys in the consignment to the period of manufacture indicated in the Certificate of Conformity.
